

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Company Appeal (AT) (Insolvency) No. 788 of 2020

IN THE MATTER OF:

Vijender Goel

...Appellant

Versus

VMA Chemicals Pvt. Ltd.

...Respondent

Present: -

For Appellant: Mr. Sanjay Kumar Maria, Mr. Anant Maria, Advocates

For Respondent: Mr. Prabhat Kumar, Advocate.

O R D E R
(Virtual Mode)

01.02.2021 When the case was called out Learned Counsel for the Parties submitted that parties are going to settle the matter outside the court. Joint prayer was made to adjourn the matter. Prayer is allowed.

Learned counsel for the Appellant submits that he has filed Written Submissions, which is taken on record.

List the Appeal 'For Admission (After Notice) on **26th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)